

**GOVERNMENT OF INDIA  
MINISTRY OF COAL**

**LOK SABHA  
UNSTARRED QUESTION NO. 5089  
TO BE ANSWERED ON 02.04.2025**

**Coal Block Allocation to SCCL**

**5089. Shri Suresh Kumar Shetkar**

**Shri Chamala Kiran Kumar Reddy:**

Will the Minister of COAL be pleased to state:

(a) whether the Government of Telangana has sent any proposal for Singareni Collieries Company Limited (SCCL) requesting for allocation of Koyagudem Block-III, Sathupalli Block-III to meet immediate requirement of power besides allotment of PK OC-II dip side block and other block identified by SCCL with Godavari Valley Coal Field (GVCF) in Telangana State under Section 11A/17(A) (2) of MMDR Act, 1957 to meet the power requirement of the State; and

(b) if so, the details thereof and the action taken by the Union Government thereon?

**ANSWER**

**MINISTER OF COAL AND MINES  
(SHRI G. KISHAN REDDY)**

(a) & (b): Yes Sir. As per the policy followed for allocation of coal blocks, all the coal blocks are now being offered for allocation by way of auction for sale of coal.

Koyagudem Block-III has been successfully auctioned to M/s Auro Coal Private Limited under 2nd attempt of 3rd round of auctions. The Successful Bidder has not complied with the Vesting Conditions and a Termination Notice has been issued on March 13, 2023. The matter is sub-judice.

Sattupalli Block-III has been successfully auctioned to M/s Sri Avantika Contractors (I) Limited under 2nd attempt of 6th Round of auctions. Coal Mine Development and Production Agreement (CMDPA) has been signed on 8th January 2024. However, the Vesting order has not been issued since the Successful Bidder has not complied with the Vesting Conditions. The matter is sub-judice.

Further, PK OC-II dip side coal block has never been offered for auction.

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